

FSSAI TRANSPORT ALLOWANCE TO FSSAI EMPLOYEES

1. Title

These rules may be called the FSSAI Transport Allowance Rules and will be effective from -----

2. Objective

The objective of the rules is to compensate the employees of FSSAI for the expenditure incurred by them on travelling from their residence to place of duty and back.

3. Scope

3.1 This would apply to all employees of FSSAI, including those on deputation, probation or extension but not to casual and daily rated/ad hoc employees and those engaged on contract basis, unless specifically provided for in their appointment terms. ***In respect of employees transferred under section 90 of the Food Safety and Standards Act, 2006, the provision of the CCS Rules on the subject would be applicable.***

3.2 The transport allowance is not admissible to:

- i) Employees who have been provided with the facility of transport by FSSAI.
- ii) Employees during absence from duty for a full calendar month due to leave/training/tour, etc. If the absence covers more than one month, it will not be admissible for the calendar month(s) wholly covered by absence. If the absence covers part of any calendar month, it will be admissible for the full month.
- iii) Employees who are under suspension for a full calendar month. This position will hold good even if the suspension period is finally treated as duty. When the suspension period covers a calendar month partially, the allowance payable for that month will be reduced proportionately.

3.3 The transport allowance is admissible during the training period, if no transport facility/T.A./D.A. is provided for attending the Training Institute. During official tour in the training course, the allowance will not be admissible when the period of tour covers the whole calendar month. During training abroad, the allowance is not admissible when the period of such training covers the whole calendar month.

3.4 Rates of Transport Allowance

3.5 The transport allowance shall be payable at the following rates:

Employees drawing grade pay of	Rate of Transport Allowance per month	
	In 13 cities* classified as A-1 /A earlier.	Other places
Grade pay of Rs.5400 & above.	Rs.3200+DA thereon	Rs. 1600+DA thereon

(i) Grade pay of Rs. 4200, Rs.4600 and Rs.4800 (ii) those drawing grade pay below Rs.4200 but drawing pay in the pay band equal to Rs.7440 & above.	Rs. 1600+DA thereon	Rs. 800+ DA thereon
Grade pay below 4200 and pay in the pay band below Rs. 7440.	Rs.600+DA thereon	Rs.400+DA thereon

* Hyderabad(UA), Delhi(UA). Bangaluru(UA), Greater Mumbai(UA), Chennai(UA), Kolkata(UA), Ahmedabad(UA), Surat(UA), Nagpur(UA), Pune(UA), Jaipur(UA), Lucknow(UA) and Kanpur(UA).

4.1 The blind or orthopaedically handicapped employees shall be entitled to this allowance at double the normal rates, which shall, in no case, be less than Rs. 1,000/- per month plus the applicable rate of dearness allowance.

4.2 Officers drawing grade pay of Rs. 10,000 & Rs. 12000 and those in the HAG + Scale, who are entitled to the use of official car shall have the option to avail themselves of the existing facility or to draw the Transport Allowance at the rate of Rs. 7,000/- p.m. plus dearness allowance thereon.